

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.203/97

Thursday, this the 27th day of February, 1997.

C O R A M

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

Annamma Varghese,
w/o KS Balachandran,
Keeriyathottathil House,
Nadackal PO, Erattupetta,
Kottayam District,
Ex-Extra Departmental Sub Post Master,
Nadakkal PO.

....Applicant

By Advocate Shri MR Rajendran Nair.

vs

The Superintendent of Post Offices,
Kottayam Division.

....Respondent

By Shri MHJ David J, Addl Central Govt Standing Counsel.

The Application having been heard on 27th February, 1997,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

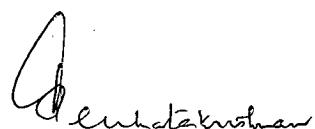
The grievance of the applicant is that though she had worked as Extra Departmental Sub Post Master at Nadakkal for some time as a substitute, respondent is refusing to consider her for a selection and appointment, as her allowances from August, 1996 to 1.1.97 have not been disbursed to her. Therefore, she has filed this application for a direction to respondent to consider her candidature for the selection and also to direct the respondent to draw and disburse to her the unpaid allowances.

2. When the application came up for hearing, Shri MHJ David J, Additional Standing Counsel, under instructions from

contd.

the Department, stated that orders have since been issued for the disbursement of the unpaid allowances to the applicant and that, in view of the decision of the Supreme Court in The Excise Superintendent, Malkapatnam, Krishna District, Andhra Pradesh vs KBN Visweshwara Rao and Others, JT 1996 (9) SC 638, applicant's candidature also would be considered by the respondent. In view of the above statement of the Standing Counsel for respondent, the controversy in this case has been narrowed down. The application is disposed of with a direction to respondent to consider the applicant also for selection and appointment to the post of Extra Departmental Post Master, Nadakkal, and to disburse to her the unpaid allowances. No costs.

Dated the 27th February, 1997.



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



AV HARIDASAN
VICE CHAIRMAN

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